

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).6023/2022

[Arising out of impugned judgment and order dated 05-01-2022 in TTR No.343/2013 passed by the High Court of Judicature at Allahabad]

COMMERCIAL AUTO SALES P. LTD

Petitioner(s)

VERSUS

COMMISSIONER OF COMMERCIAL TAX

Respondent(s)

IA No. 198487/2023 - APPLICATION FOR PERMISSION

IA No. 60773/2022 - APPLICATION FOR PERMISSION

IA No. 49427/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 198488/2023 - EXEMPTION FROM FILING O.T.

IA No. 49428/2022 - EXEMPTION FROM FILING O.T.

IA No. 53694/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 20-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) :

Mr. Ayush Sharma, Adv.
Mr. Pawanshree Agrawal, AOR

For Respondent(s) :

Mr. Bhakti Vardhan Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is submitted that the learned counsel for the petitioner is indisposed.

List the matter on 17th February 2025.

(DEEPAK JOSHI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR